FOR THE ATTENTION OF CREDITORS OF RAVE SCANS PVT. LTD.

RELEVANT PARTICULARS

1.	NAME OF THE CORPORATE DEBTOR	RAVE SCANS PVT. LTD.
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27.03.2002
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi and Haryana
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U22190DL2002PTC114722
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF THE CORPORATE DEBTOR	A-27, Naraina Industrial Area, Phase-II, New Delhi-110028
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	25.01.2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24.07. 2017
8.	NAME,ADDRESS,EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	CA RITU RASTOGI D-2/71, IInd Floor, Janak Puri, New Delhi-110058 ritu_rastogi1@yahoo.co.in Reg. No.-IBBI/IPA-001/IP-00151/2016-2017/1247
9.	LAST DATE FOR SUBMISSION OF CLAIMS	04.02.2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Rave Scans Pvt. Ltd. on 25.01.2017.

The creditors of Rave Scans Pvt. Ltd., are hereby called upon to submit a proof of their claims on or before 04.02.2017 to the interim resolution professional at D-2/71, IInd Floor, Janak Puri, New Delhi-110058.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ritu Rastogi
Interim Resolution Professional
New Delhi
31.01.2017.